

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2531-2532/2022

(Arising out of impugned final judgment and order dated 21-09-2021 in FA No. 50/2013 21-09-2021 in FA No. 51/2013 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

M/S ADARSH GAS SERVICE & ANR.

Petitioner(s)

VERSUS

M/S BHARAT PETROLEUM CORPORATION LTD. & ORS.

Respondent(s)

IA No. 23332/2022 - EXEMPTION FROM FILING O.T., IA No. 119555/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 23331/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 12-08-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Pradeep Kant, Sr. Adv.
Mr. Rohit Kumar Singh, AOR
Mr. Shubham Kumar, Adv.
Ms. Rajlakshmi Singh, Adv.
Mr. Ketan Priyadarshee, Adv.

For Respondent(s) Mr. T. Sundar Ramanathan, AOR
Mr. Vivek Pandey, Adv.
Mr. Krishan Singhal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned senior counsel appearing for the petitioners submits that the rejoinder affidavit has been filed today only.

Let the same be placed on record.

Re-list the matter after three weeks.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER